to part (c) above.

(e) The premises being residential, have not been found suitable for provision of a public telephone.

Supply of Cooking Gas Connections by Indian Oil Corporation

499. SHRI R. SAMBASIVA RAO: Will the Minister of PETROLEUM be pleased to state:

(a) whether it is a fact that the Indian Oil Corporation has recently chalked out a plan to supply adequate number of cooking gas connections to the people during the current financial year; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) and (b) Yes. Sir. Indian Oil Corporation has a plan to release 9 lakh new gas connections during the year 1985-86.

Credit availability of Hazira Bijaipur-Jagdishpur

500. SHRI SHANKER SINGH VAGHELA: Will the Minister of PETROLEUM be pleased to state:

(a) whether it is a fact that credit availability for Hazira-Bijaipur-Jagdishpur project has become uncertain.

(b) if so, what are the reasons for refusal of World Bank and Japan to extend the credit and to change their earlier stand; and

(c) what are the details of the alternative arrangements proposed to be made in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) No, Sir.

(b) Government of India have accepted a credit of 20 billion Yen from Japan (about Rs. 100 crores) for the HBJ project for the year 1984-85. This project has not been posed to World Bank for assistance.

(c) Does not arise.

Opening of Post Offices in Meghalaya

501. SHRI JERLIE E. TARIANG: Will the Minister of COMMUNICATION be pleased to state:

(a) the number of Post Offices opened in Meghalaya during 1984-85; and

(b) whether more Post Offices are likely to be opened in the State during the year 1985-86?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) One Post Office was opened during 1984-85.

(b) Yes Sir, provided the current ban on creation of new posts is relaxed.

Applications pending with Shillong Telephone Exchange for new connections

502. SHRI JERLE E. TARIANG: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of applications pending with the Shillong Telephone Exchange for new telephone connections as on March 31, 1985;

(b) what are the details for giving additional connections during the year 1985-86; and

(c) what target is fixed for new connections during the Seventh Five Year Plan period?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) 556 applications are pending for new telephone connections with Shillong Telephone Exchange as on 31-3-1985.

(b) Every effort will be made to provide telephnoe connections to the present waiting applications to the maximum possible extent during 1984-85.

(c) The allocation of funds has not been finalised so far for the 7th Five-Year Plan period. The target will be fixed when final allocation for the 7th plan is known.

अदालतों और न्याय प्रणाली के संबंध में गुजरात के राज्यपाल द्वारा दिए गए सुझाव

503. **श्री शंकर सिंह वाघेला :**
श्री कैलाशपति मिश्र :
श्री अश्विनी कुमार :

क्या **विधि और न्याय मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 2 जुलाई, 1985 के 'नवभारत टाइम्स, में प्रकाशित गुजरात के राज्यपाल श्री बी० के० नेहरू द्वारा भारतीय अदालतों और न्याय प्रणाली के कार्यकरण में सुधार करने के संबंध में दिए गए महत्वपूर्ण और व्यावहारिक सुझावों की ओर आकर्षित किया गया है ;

(ख) यदि हां, तो इन सुझावों का ब्यौरा क्या है ; और

(ग) उनमें से प्रत्येक सुझाव पर सरकार की क्या प्रतिक्रिया है और इस संबंध में क्या कार्यवाही करने का विचार है ।

विधि और न्याय मंत्री (श्री अशोक सेन) : (क) जी, हां ।

(ख) निम्नलिखित विषयों के संबंध में सुधार करने के लिए सुझाव हैं, अर्थात् :—

(i) समय पर समन तामील करने मे असमर्थता ।

(ii) बिना पर्याप्त कारणों के मामलों में कार्रवाई करना ।

(iii) अन्तर्वर्ती अर्जियों पर व्यादेश अनुज्ञात करना ।

(iv) निर्णयों के पश्चात् अनेक अपीलें फाइल करने की अनुज्ञा देना ।

(v) काउंसेल उपसंजात होने के आधार पर अपनी फीस पाते हैं और इसलिए उनका हित बार-बार स्थगन में होता है ।

(vi) न्यायाधीशों की अपर्याप्त संख्या ।

(ग) उपर्युक्त सुझाव पहले से ही सरकार के विचाराधीन हैं । सरकार न्यायिक सुधार के लिए एक आयोग, जिसके विचारार्थ अनेक विषय होंगे, स्थापित करने के प्रस्ताव पर भी विचार कर रही है ।

भारतीय सीमेंट निगम

504. **श्री शंकर सिंह वाघेला : क्या उद्योग और कम्पनी कार्य मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय सीमेंट निगम ने वर्ष 1983-84 में निगम के खाते में लाभ दिखाने के उद्देश्य से वर्ष के समाप्त होने से पहले अपने सभी गोदामों की सीमेंट के भंडार भरे हुए दिखाए और उनकी वास्तविक बिक्री होने